2 13. श्री बी॰ एल॰ शर्भा प्रेम 6-8-91 इस समय नया डिपी खोलना सभव नहीं है। संसद सदस्य. 1, वेस्टः कोर्ट, जनपथ, नई दिल्ली 14. श्रीमदन लाल खुराना 16-8-91 दों ऋट दुग्ध की ग्राप्रति बढ़ाई गई है। संसद सदस्य. एफ-104,कीर्ति नगर, नई दिल्ली श्री सूर्व नारायणयादव, 16-8-91 दो केट दूध की ऋषूर्तिः बढ़ाई गई है। संसद सदस्य, 148, नार्थ ऐवेन्य , नई दिल्ली

Exploitation of Beedi Workers in Uttar Pradesh

853. MAULANA **OBAIDULLAH** KHAN AZMI: Will the Minister of LABOUR be pleased to state.

- (a) whether Government are aware of the untold miseries being un-leashed by the owners of Beedi Factories and their Sattedars on Beedi workers in Allahabad region, specially in Mordabad and Gursahai-Ganj in the matter of payment of wages, implementation of minimum Wages, illegal deduction from the wages, etc.;
- (b) whether it is a fact that Ghar Khata workers are not supplied adequate/prescribed/ quantity of raw material and are forced to produce more beedis than the raw material supplied, failing which their wages are deducted at will; and
- (c) if so, what steps Government propose to take to prevent exploitation of beedi workers at the hands of their employers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABANSING GHATOWAR): Implementation of 'Minimum Wages Act, 1948' and 'Payment of Wages Act, 1936' is the responsibility of the State Governments and they are required to take necessary action i the matter wherever contravention are noticed. -

(b) and (c) A meeting of the re presentatives of State Government: Employees and Employers Union an the Central Government Officers WE held on 3rd July, 90 under the Chair manship of former Labour Ministe to consider the difficulties faced be beedi workers. One of the poin' considered in the Meeting was re garding inadequate supply of ra material. As per decision taken i the said meeting the State Govern ments were requested to set up Tr parite Committee to standardise tl raw material for manufacturin specified number of beedis. Matter being followed up with the Sta1 Governments as and when specif reports lcomplaints in this regard an received.

उत्तर प्रदेश में बीओं की कमी 854. मौलाना श्रोबैदल्ला प्राजमी: क्या कृषि मंत्री यह बताने की हुपा करेंगे कि:

(क) क्या यह सच है कि मध्य श्रीर पूर्वी उत्तर प्रदेश के गांवी में बीज की नई किस्मों की कमी है;

- (ख) यदि हां, तो इस संबंध में सरकार द्वारा क्या कदम उठाये गये हैं;
- (ग) क्या यह भी सच है कि उत्तर प्रदेश के अधिकांश गांवों में ृषि से लंबोंबेत अध्युनिक प्रौद्योगिकी नहीं पहुंची है; भीर
- (घ) यदि हां, तो इस संबंध में क्या कदम उठाये जा रहे हैं?

्रशिव मंद्रालय में राज्यं मंत्री (श्री भूक्षापल्लो राम*वन्*द्रत्)ः (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

(ग) और (घ) राज्य के तीन हीं विश्वित्वालयों के विश्वात्यालयों के विश्वात्यालयों के किस्तार स्कंधों के अलावा ्षि विश्वात की किस्ता की माध्यम से अध्यात स्तर पर प्रशिक्षण और दौरा की वंश्यक को बढ़ाया जा रहा है।

Tenure of Cycle/Scooter Stands in Government Building

855. SHRI CHATURANAN MISHRA; Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government have issued circular I orders in 1987 regarding tenure of five years of cycle scooter stand contractors for Government office buildings alongwith the increased rate of parking charges;
- (b) if so, whether these circular / orders have been implemented in each Ministry/Office including Railway, Transport, Information and Broadcasting; and
- (c) what are the details of contract awarded in each Ministry according to the above orders?

THE MINISTER OF STATE IF THE MINISTRY OF URBAN DE-VELOPMENT (SHRI M. ARUNA-CHALAM); (a) Yes Sir, the contract may be awarded for a period of one to five years.

(b) and (c) The cyclelsecter stand in various buildings are controlled by the respective departments/ ministries located in the building, as per the guideline laid down in the O.M. No. 22011117179 Pol. HI dated 8th July, 1987. No. statistics in his regard is maintained by the Ministry of Urban Development.

Allotment of Flats in Hire Purchase Scheme under N.P.R.S.

856. SHRI SYED SIBTEY RAZI: Will the Minister of URBAN DE-VELOPMENT be pleased to state:

- (a) whether D.D.A. had invited applications for allotment of flats in September, 1979 in different categories under Naw Pattarn Schemes, 1979.
- (b) if so, the details of applications received category-wise with cost fixed category-wise;
- (c) whether D.D.A. has allotted flats under the scheme by holding draws on different dates during the last three years;
- (d) if so, the details of allotments made draw-wise, category-wise, locality-wise with percentage of allotment made category-wise during each draw;
- (e) the cost fixed for each flats in each category during the each draw in Hire-Purehase and Cash-down basis during the last three years;
- (f) whether the costs of flats in each category has been increased times and again during the period of 12 years;
- (g) whether further delay in allotment of flats to remaining registered persons would lead to further increase in the costs; and
- (h) if so, the details of steps to be taken to ensure that no further increase in costs is effected?.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DE-VELOPMENT (SHRI M. ARUNA-CHALAM); (a) Yes, Sir.